

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 21/TT/2022
along with I.A. No. 6/2022**

Subject : Petition for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of the 2019-24 period for seven assets under “Transmission Project of Parbati Koldam Transmission Company Limited” in Northern Region.

Date of Hearing : 29.3.2022

Coram : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited
& 21 Others

Parties present : Shri Buddy A. Ranganadhan, Advocate, PKTCL
Ms. Aparajita Upadhyay, Advocate, PKTCL
Shri Lokendra Ranawat, PKTCL
Shri Ketan Patil, PKTCL
Shri Venkatraman Inumula, PKTCL

Record of Proceedings

Case was called out for virtual hearing.

2. The learned counsel for the Petitioner made the following submissions:
 - a. The instant petition is filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of the following assets under “Transmission Project of Parbati Koldam Transmission Company Limited” in Northern Region:

Asset-1: Section of 400 kV (Quad) S/C Parbati – Koldam Transmission Line (Ckt-II) starting from LILO Point of Parbati-III HEP to LILO Point of Parbati Pooling Station;

Asset-2: 400 kV D/C Koldam – Ludhiana Transmission Line, Ckt.-I;



Asset-3: 400 kV D/C Koldam – Ludhiana Transmission Line, Ckt.-II;

Asset-4: Section of 400 kV (Quad) S/C Parbati – Koldam Transmission Line (Ckt-.I) starting from LILO Point of Banala Pooling Station to Koldam (connected to Tower 9C of 400 kV D/C Koldam – Nalagarh Transmission Line forming Banala – Nalagarh section) (DOCO- 10.10.2014) in Northern Region;

Asset-5: Section of 400 kV (Quad) S/C Parbati – Koldam Transmission Line (Ckt-II) starting from LILO Point of Banala Pooling Station to Koldam (connected to Tower 9E of 400 kV D/C Koldam – Nalagarh Transmission Line forming Banala – Koldam section) (DOCO- 10.10.2014);

Asset-6: Section of 400 kV (Quad) S/C Parbati – Koldam Transmission Line (Ckt-I) starting from Parbati-II HEP to LILO Point of Banala Pooling Station; and

Asset-7: Section of 400 kV (Quad) S/C Parbati – Koldam Transmission Line (Ckt-II) starting from Parbati-II HEP to LILO Point of Parbati-III HEP.

b. Assets-1, 2, 3, 4, 5, 6 and 7 were put under commercial operation on 1.8.2013, 7.8.2014, 14.8.2014, 10.10.2014, 4.10.2014, 3.11.2015 and 3.11.2015 respectively.

c. Due to some over recovery from the beneficiaries for the 2014-19 tariff period, the Petitioner has filed an I.A. No. 6/2022 Praying that the Petitioner may be allowed to refund the amount of over recovery to the beneficiaries in a lump-sum manner and also an interim direction to the Petitioner by the Commission to charge reduced tariff subject to the tariff order in the instant truing up petition.

d. Interim order will be beneficial to all the parties involved as the beneficiaries will have to pay a reduced tariff and the Petitioner will be able to avoid the carrying cost.

3. After hearing the learned counsel of the Petitioner at some length, the Commission admitted the matter and directed to issue notice to the Respondents. The Petitioner is directed to serve a copy of the petition on all the Respondents. The Respondents are directed to file their replies to the petition on or before 21.4.2022, with an advance copy to the Petitioner who may file its rejoinder, if any, on or before 5.5.2022. The Commission further directed the parties to adhere to the specified timeline and observed that no extension of time shall be granted.

4. The Commission observed that a Review Petition No. 2/RP/2022 with regard to COD of Assets-6 and Asset-7 has been preferred by the Petitioner therefore the instant petition will be taken up after hearing the said Review Petition. The Commission further observed that in terms of the 2014 Tariff Regulations, the Petitioner is at liberty to refund the amount of over-recovery even without any specific direction to that effect from the Commission.



5. The matter shall be listed for hearing in due course for which separate notice shall be issued to the parties.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

